

SUPREME COURT OF INDIA

M. Sainuddin

Vs.

Food Inspector

CrI.A.No. ... of 1996

(A.M.Ahmadii, C.J. and Sujata V.Manohar J.)

12.04.1996

ORDER

The Text below is only a summarized version of the order pronounced

Appellants prosecuted for selling adulterated ghee. Conviction affirmed by High Court. Evidence showed that 'dalda' was referred as 'ghee' in that locality. Supreme Court held that when two views were possible Court should take view which was in favour of accused. Appeal allowed.